

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 208 OF 2018 &**  
**IA NO. 958 OF 2018**

**Dated : 1<sup>st</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of**

**M/s. Godawari Power & Ispat Ltd.**

**....Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishvendra Tomar  
for Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1  
Mr. Apoorv Kurup  
Mr. Nidhi Mittal for R-2

**ORDER**

The learned counsel, Mr. Vishvendra Tomas, appearing for the Appellant prays for a week's time to take necessary instructions in this matter to make further submissions.

Learned counsel, Ms. Nidhi Mittal, appearing for second Respondent also prays for one week time to comply with the Order dated 15.09.2018 of this Tribunal.

Submissions made by the learned counsel appearing for the appearing parties, as stated supra, are placed on record.

List this matter on **20.11.2018**, as requested by the learned counsel appearing for the Appellant.

In the meanwhile, learned counsel appearing for second Respondent is directed to comply with the Order dated 15.09.2018 of this Tribunal by 16.11.2018.

**(S.D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**